

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Court – I)**

Appeal No. 3 of 2011

Dated: 1st February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Torrent Energy Ltd

...Appellant(s)

Versus

**Dakshin Gujarat Vij Company
Limited & Ors.**

....Respondent(s)

Counsel for the Appellant (s) : Ms. Deepa Chawan with
Mr. Gaurav Arora

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadham, Sr. Adv.
Ms. Richa Bhardwaj
Mr. M.G. Ramachandran, Sr. Adv
Ms. Sneha Venkataramani

ORDER

Learned Counsel for both the parties seeks some more time to file their respective written submissions. As a last chance, time is given. Both the parties are directed to file their respective written submissions on or before 7th February, 2012.

Post the matter for reporting compliance on **07.02.2012 at 2.30 p.m.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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